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WP-15620-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 21st OF JULY, 2025

WRIT PETITION No. 15620 of 2025

*KRISHI UPAJ MANDI VYAPARI SANGH, JABALPUR A REGISTERED
SOCIETY*

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Vivek Ranjan Pandey - Advocate for petitioner.

Dr. S.S. Chouhan - Government Advocate for respondents/State.

*Shri Rameshwar Singh Thakur - Senior Advocate with Shri Shivanshu Kol -
Advocate for respondent - Krishi Upaj Mandi Samiti, Jabalpur.*

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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

After some arguments, learned counsel for the petitioner seeks leave to withdraw the petition to pursue the remedy as permitted by order dated 26.03.2025 passed in W.P. No.9023/2025 and the connected petitions.

The petition is dismissed as withdrawn.

All rights and contentions of parties are reserved.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE